

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:5827  
ANSWERED ON:03.05.2002  
SEBI ACT 1992  
GADDE RAMAMOCHAN;M.V.V.S MURTHI

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government have proposal to make amendments in SEBI Act, 1992;
- (b) if so, the reasons therefor;
- (c) the details of amendment likely to be made; and
- (d) the time by which a Bill on the proposed amendment is likely to be introduced`?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

(a) to (d) Government has initiated examination of possible legislative changes to further strengthen provisions in the Securities and Exchange Board of India (SEBI) Act, 1992 for investor protection and to make SEBI an even more effective body for regulation and development of capital markets.